## **BENCH-II**

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P No. 314/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4th August, 2017, 10.30 A.M.

Name of the Company		Kishore Kumar Sen -Vs- Diana Cinetone Pvt Ltd & Ors.		
Under Section		241 & 242 O & M		
SI. No.	Representativ	tion of Authorized ve (IN CAPITAL FERS)	Appearing on behalf of	Signature with date

MR PRITHISIRAT SINHA.

MR ASIF HUSSAIXI

MR SAYAR GANGULY RESP-ITEM

MR ANUBHAN SINHA ADVOCATE MS SUMAN BAHRUNANI

{ for Petitionee Suman Baharan 4/8/17

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## ORDER

Ld. Lawyers on behalf of the petitioner(s) as also respondent(s) 1 to 4 are present. They have filed their Vakalatnama and prayed for some time to file their reply. Heard, prayer is allowed. They are given 15 days' time to file their reply with a copy to the petitioner and another 10 days' time is given to the petitioner for filing rejoinder with a copy to the respondent(s).

Fixed on 01.09.2017.

MANORAMA KUMARI MEMBER(J)